515 Calling Attention

have today gone to the High Court, and immediately again they would further go and ask for stay order. So why create this difficulty? If we find ultimately that they are simply using these dilatory tactics-it is only two days Or so since this has been taken upif it is found that they are not doing anything, then certainly all the available steps will be taken

SHRI RAJNARAIN: There should be a time-limit also.

SHRI P. K. KUMARAN: The Wane Board has been appointed with the consent of the employers and the employers participate in the proceeding? of the Wage Board, and the Wage Board make certain recommendations. And then the employers perhaps select one among themselves either to violate the recommendations or not implement the recommendations, and the Government is either not willing, or is in a position to enforce the not recommendations. When that is the case, what is the purpose of appointing such Wage Boards? May I take it from the Minister that it is time that we advise the workers to boycott these wage boards?

SHRI JAISUKHLAL -HATHI: As far as the question of time is concerned, the management have already been told that the recommendations of the Wage Board have to be implemented more so because this is a nonstatutory institution and it is only by agreement between the employers and the employees that the wage boards are instituted, and if they do not implement them, then the whole machinery becomes useless. Therefore, I have told them that this has to be implemented and we shall see that the recommendations are implemented-I am only trying to settle it. If it is not done, then we shall do it.

[23 MAR. 1967] to a matter of urgent 516 public importance

PAPER LAID ON THE TABLE

I THE COMPANY LAW BOARD (PROCE-DURE) (AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF **INDUSTRIAL** DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RACHU-NATHA REDDY): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table, under subsection (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Law (Department of Company Affairs) Notification G.S.R. No. 1944, dated the 16th December, 1966, publishing the Company Law Board (Procedure) (Amendment) Rules, 1966. placed in Library. See No. LT-103/67.]

LEAVE OP ABSENCE TO SHRIMATI ANIS KIDWAI AND SHRI SYED AHMED

MR. CHAIRMAN: I have to inform Members that the following letter has been received from Shrimati Anis Kidwai:-

"As I am going out of India for a tour of the Middle East I shall not be able to attend the fifty-ninth session of the Rajva Sabha. I pray that the House will be pleased to grant me leave of absence."

Is it the pleasure of the Hous? that permission be granted to Shrimati Anis Kidwai for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

Permission to remain absent is granted.

I have also to inform Members that the following letter dated the 12th

[Mr. Chairman.] • March, 1967, has been received from Shri Syed Ahmed:—

"As I am going out of India for a tour of the Middle East I shall not be able to attend the fifty-ninth session of the Rajya Sabha. I pray that the House will be pleased to grant me leave of absence."

Is it the pleasure of the House that permission be granted to Shri Syed Ahmed for remaining absent from all meetings 0/ the House during the current session?

(No hon. Member dissented)

, Permission to remain absent is granted.

ANNOUNCEMENT RE: GOVERN-MENT BUSINESS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): With your permission, Sir, 1 rise to announce that Government Business during the week commencing 27th March, 1967, wil' consist of:

- (1) Further discussion on Motion of Thanks on the President's Address.
- (2) General Discussion on the General Budget for the year 1967-68.
- (3) General Discussion on the Railway Budget for the year 1967-68.
- (4) General Discussion on the Gna, Daman and Diu Budget for the year 1967-68.
- (5) Consideration and return of the Appropriation Bills relating to the following:—
 - (a) Demands on Account (General) for 1967-68.
 - (b) Supplementary Demands for Grants (General) for 1966-67.

of Order

- (c) Demands on Account (Railways) for 1967-68.
- (d) Supplementary Demands for Grants (Railways) for 1966-67.
- (e) Demands on Account (Goa, Daman and Diu) for 1967-68.
- (f) Supplementary Demands for Grants (Goa, Daman and Diu) for 1366-67.
- (6) General Discussion on the Rajasthan Budget for 1967-68.
- (7) Consideration and return of the Appropriation Bills relating to following:—
 - (a) Demands on Account (Rajasthan) for 1967-63.
 - (b) Supplementary Demands for Grants (Rajasthan) for 1966-67.

RE A POINT OF ORDER

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, हमारा एक प्वाइन्ट आफ आर्डर है। हमारा प्वाइन्ट आफ आईर यह है और मैं ग्राप से यह ग्रर्जं करूंगा कि इस बारे में कोई एक स्थायी व्यवस्था हो । इस सदन में क्या कोई सदस्य, जिस के पास पूरे प्रमाण हों, जो इस सदन में इस बात के लिये तैयार हो, जो कछ भी जोखिम हो, मैं उठाने के लिए तैयार हं ग्रगर यह खत गलत हो । तो क्या मैं उस खत को पढ़ने का हक नहीं रखता हं? कल सदन में एक सवाल उठा था जो आपकी रूलिंग के लिए छूटा हुआ है । (Interruption) परसों एक सवाल उठा था कि इसी सदन में 31 ग्रगस्त को या सितम्बर में हमने एक सवाल उठाया था ग्रौर जिसके बारे में हमारे चागला साहब ने एक जवाब दिया था। उसी से संबंधित एक खत श्री एम० ग्री० मैथाई का था। उस समय हम से कहा गया था नाम

518